CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

## Original Application No.341 of 1994

Mew Delhi, this the 4th day of July, 1997

Hon ble Mr. N. Sahu, Member (A)

D.B. Venkateshwarlu, Deputy General Manager (Mech),
Rail India Technical Economic Services Ltd.,
Bajaj House, 97, Nehru Place, New Delhi-110 019
R/o C-1/4, 'RITES' Flats, Wazirpur Water Tank, Ashok
Vihar-III, New Delhi - 110 052 -APPLICANT
(By Advocate - None)

## Versus

lunion of India through Secretary, Ministry of Railways, Rail Bhavan, New Delhi-110 001

- 2.General Manager (Settlement), S.C.Railway, Rail Hilayam, Secunderabad (AP) -500 001
- 3.Divisional Railway Manager (Settlement),
  South Central Railway (B.G.) Secunderabad
  (A.P.) -500 001. RESPONDENTS

(By Advocate - Mone)

## ORDER (Oral)

The proceedings of 14.11.1995, 11.12.1995 and 23.1.1996 show that the grievance of the applicant relating to the settlement of dues in the form of service gratuity, DCRG, leave encashment were not settled earlier but they were released subsequently. Admittedly, the applicant's counsel stated on 13.3.1996 the respondents have released some of the payments and he wanted to verify the same. On 25.4.1996 it is stated that he has still not verified the same. There was mo response on 22.7.1996 and 30.5.1997. There is no response even today. It appears to me that the applicant has lost all interest in pursuing this case as possibly all the service benefits have been released. As there was no response on three dates, the Original Application is dismissed for want of prosecution. No costs.

(M. Sahu) Member (A)

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